

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:88  
ANSWERED ON:28.11.2006  
SETTING UP OF SPECIAL ECONOMIC ZONES  
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**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details on the existing Special Economic Zones(SEZs) and SEZs likely to be set up in the country, State-wise;
- (b) whether proposals for establishing of SEZs have been approved and notified;
- (c) if so, the details thereof;
- (d) whether the Government is aware that fertile lands are being acquired to set up SEZs in different parts of the country;
- (e) if so, whether the Government proposes to amend the existing guidelines for SEZs so that no fertile land is used by SEZs;
- (f) if so, the details thereof; and
- g) the extent to which displacement of farmers is likely to take place due to setting up of SEZs including the compensation likely to be offered to the displaced?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI KAMAL NATH)

(a)to(c) : Prior to enactment of the SEZ Act and SEZ Rules in February 2006, 17 SEZs were existing in the country. Under the SEZ Act, 237 SEZs have been approved out of which 44 have been notified. A statement giving details of the above is laid on the Table of the House

(d)to(g): The total land area in 237 formal approvals granted till date is 34,510 hectares for which the land already available with the State Governments or SIDCs or with private companies has been utilized. Land being a State subject, acquisition policy including compensation and rehabilitation of the displaced persons comes under their purview. However, the States have been advised that while acquiring land for SEZs, if perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ.